

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.109

CP(IB) No. 122/Chd/Chd/2023

**IN THE MATTER OF:**

IDBI Bank Ltd.

...Petitioner

Vs.

Hardyal Singh Cheema

...Respondent

**Under Section:** 95(1), IBC 2016

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner

: Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates

For the RP

: Mr. D. P. Garg, Advocate

For the personal guarantor

: Mr. Vishav Bharti Gupta, Advocate

**ORDER**

A date is requested by Id. counsel for the personal guarantor for filing the objections as the main petition under Section 7 is listed for consideration of settlement on 30.04.2024. Be that as it may, Id. counsel for the personal guarantor is directed to file the objections if any, against the report within five days with a copy in advance to the counsel opposite failing which the right to file the reply will be forfeited. Response thereto if any, be filed within two days thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 30.04.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**